

DIVISION BENCH  
COURT - I

O-226

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/291(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>TH</sup> MAY 2024**

IN THE MATTER OF	<b>REGISTRAR OF COMPANIES WEST BENGAL VS AQUA GLITTERS MARKETING PRIVATE LIMITED</b>
UNDER SECTION	<b>SECTION 271-272 OF THE COMPANY ACT 2013 - GOVT BODY</b>

**Appearances via video conference/physically**

Mr. S.K Tiwari, Adv. ] for Petitioner  
Mr. Jayesh Choradia, Adv. ]

**ORDER**

1. Ld. Counsel for the Petitioner present.
2. Paper publication in terms of Rule 7 of Winding Up Rules has been made.
3. However, an affidavit of service is not filed. Seven-days' time is granted for filing affidavit of service with original paper cuttings with the Registry.
4. Post this matter on **19.07.2024**.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**